

10.2.89

Present: Shri G.D. Gupta, Counsel for the applicant.  
 Shri T.C. Aggarwal, Counsel for  
 Shri U.K. Choudhary, Counsel for respondents  
 No.1 & 2.

At the request of the learned counsel for the  
 respondents, may be adjourned to 23rd February, 1989.

*Amrit*  
 (P.K. KARTHA)  
 VC(J)

*B.N. Jayasimha*  
 (B.N. JAYASIMHA)  
 VC(A)

24.2.1989.

Present: Applicant Shri S.R. Saha, in person.  
 Shri U.K. Choudhary, Counsel for respondents  
 No.1 and 2.  
 Shri T.C. Aggarwal, Counsel for respondent No.3.

The applicant makes a written request that he may  
 be permitted to withdraw this application with liberty to  
 file a fresh application if that become necessary. The  
 counsel for the respondents have no objection.

The application is, therefore, rejected at the stage  
 of admission as withdrawn with liberty reserved as prayed  
 for by the applicant. Parties to bear their own costs.

*P. Srinivasan*  
 ( P. Srinivasan )  
 Member (A)

*Amrit*  
 ( P.K. Kartha )  
 Vice Chairman (J)